

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO. 1

CUSTOMS Appeal No. 37 of 2012-DB

(Arising out of OIA-350/2011/CUS/COMMR-A-/AHD Dated-19.12.2011 passed by
Commissioner of CUSTOMS-AHMEDABAD)

DOSHION LTD

PLOT NO. 24, PHASE-II,
GIDC, VATVA, AHMEDABAD-GUJARAT

.....Appellant

VERSUS

C.C., AHMEDABAD

CUSTOM HOUSE,
NEAR ALL INDIA RADIO NAVRANGPURA,
AHMEDABAD, GUJARAT

.....Respondent

APPEARANCE:

None appeared for the Appellant

Shri Himanshi P. Shrimali, Superintendent (Authorized Representative) for the
Respondent

**CORAM: HON'BLE MR. RAJU, MEMBER (TECHNICAL)
HON'BLE MR. SOMESH ARORA (JUDICIAL)**

Final Order No. A/ 10380 /2023

DATE OF HEARING:01.03.2023

DATE OF DECISION:01.03.2023

RAJU

When the matter was called, it was noticed that the hearing has been fixed number of times i.e. on 18.10.2022, 22.11.2022, 15.12.2022, and 06.02.2023 no one appeared on behalf of the appellant. The notice was served through the Authorized Representative's office also however no one appeared. In these circumstances, invoking Rule 20 of CESTAT (PROCEDURE) RULES, the appeal is dismissed for non-prosecution. Appellant has liberty to approach this Tribunal by filing appropriate application and showing sufficient cause, if they wish to pursue the appeal. The appeal is dismissed.

(Dictated and Pronounced in the open court)

**(RAJU)
MEMBER (TECHNICAL)**

**(SOMESH ARORA)
MEMBER (JUDICIAL)**